

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

(10)

CP 246/2002 in
OA 1526/2001

New Delhi this the 9th day of July, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri Govindan S. Tampi, Member (A)

Shri Chander Bhan,
S/O Late Shri Chhedi Lal,
R/O 1675, DDA Janta Flat,
G.T.B. Enclave (Nand Nagri),
Delhi 110093

.. Petitioner

(Present in person)

VERSUS

Union of India through

1. Shri K. Kasal Ram
Secretary,
Ministry of Urban Development
and Poverty Alleviation,
Nirman Bhawan, New Delhi.

2. Shri Krishan Kumar,
Director General of Works,
CPWD, Nirman Bhawan, New Delhi.

.. Respondents

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

We have heard the petitioner, Shri Chander Bhan, who is present in person. He alleges that the order passed by the respondents dated 15.4.2002 in pursuance of the Tribunal's order dated 4.2.2001 in OA 1526/2001 is not correct, as according to him, proper facts have not been taken into consideration. Hence, this CP. We have considered the submissions made by the petitioner together with the aforesaid order of the Tribunal and the order passed by the respondents dated 15.4.2002. ~~but~~ We are unable to agree with the contentions of the petitioner that

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there has been wilful or contumacious disobedience of the Tribunal's order in the order issued by the respondents dated 15.4.2002 which they have done in compliance of the directions of the Tribunal. As no prima facie case has been made out by the petitioner, CP 247/2002 is dismissed.

(Govindan S.Tampi)
Member (A)

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Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice Chairman (J)